

**GOVERNMENT OF INDIA**  
**MINISTRY OF ROAD TRANSPORT & HIGHWAYS**  
**RAJYA SABHA**  
**QUESTION NO 21.04.2010**  
**ANSWERED ON**  
**COMBATING OF ROAD ACCIDENTS IN THE COUNTRY .**

2889

Smt. Jayanthi Natarajan

Will the Minister of ROAD TRANSPORT & HIGHWAYS be pleased to state :-

- (a) whether the Law Commission of India has invited the views of his Ministry on legal reforms to combat road accidents and drunken driving in the country;
- (b) if so, the details thereof;
- (c) the salient features of replies sent by the Ministry; and
- (d) the other measures being contemplated to reduce the road accidents in the country and save precious lives?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MAHADEO SINGH KHANDELA)

(a)&(b)The Law Commission of India in its 234th Report on “Legal Reforms to Combat Road Accidents” have made the following recommendations to combat road accidents and drunken driving:-

(i)The term of imprisonment for driving dangerously under Section 184 of the Motor Vehicles Act,1988 be increased.

(ii)There should be a comprehensive Central Road Traffic Law to regulate all kinds of traffic motorized and non motorized both on the roads.

(iii)Vehicles fitted with illegal LPG cylinder should be confiscated and the owner/driver of such vehicles be prosecuted.

(iv)Weigh bridges should be installed at all entry and exit points of a city as well as at toll collection centers to check overloading.

(v)CCTV cameras be installed at all vulnerable points to curb traffic violations.

(vi)There should be vigorous campaign through electronic media to create awareness among the people about the necessity to follow traffic rules and regulations

(vii)Setting up of well equipped driving raining schools in different parts of the country through Public Private Partnership.

(viii)Enforcement of the provisions relating to rule 118 of the CMVR regarding fitment of speed governor in transport vehicles.

(ix)Government vehicles should not be exempted from the compulsory provision of Insurance against Third Party risk.

(c ) The report of the Law Commission has already been referred to Sundar Committee constituted by this Ministry to review the Motor Vehicles Act,1988.

(d)Various measures adopted by the government to reduce the road accident in the country are as under:

(i)Road safety is an integral part of road design at the planning stage for National Highways/Expressways.

(ii)Various steps to enhance road safety such as road furniture, road markings/road signs, introduction of

Highway Traffic Management System using Intelligent Transport System, enhancement of discipline among contractors during construction, road safety audit on selected stretches, have been undertaken by National Highways Authority of India.

(iii) Refresher training to Heavy Motor Vehicle drivers in the unorganized sector being implemented by the Ministry since 1997-98 under plan activities.

(iv) Involvement of NGOs for road safety activities by Ministry of Road Transport and Highways and National Highways Authority of India.

(v) Setting up of Driving Training School in the country.

(vi) Publicity campaign on road safety awareness both through the audio-visual and print media.

(vii) Institution of National Award for voluntary organizations/individual for outstanding work in the field of road safety.

(viii) Tightening of safety standards of vehicles.

(ix) Providing cranes and ambulances to various State Governments/NGOs under National Highway Accident Relief Service Scheme. National Highways Authority of India also provides ambulances at a distance of 50 K.M. on each of its completed stretches of National Highways under its Operation & Maintenance Contracts.